# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# RAJYA SABHA UNSTARRED QUESTION NO. 389

TO BE ANSWERED ON THE 23<sup>RD</sup> JULY, 2025/ SRAVANA 1, 1947 (SAKA)

**NARCO COORDINATION CENTRE** 

389 # SMT. DARSHANA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any coordination mechanism is in place to deal with the drug menace in the country;
- (b) the way in which the concept of Narco Coordination Centre (NCORD) originated and the details of the composition of the NCORD Committee;
- (c) whether the NCORD has been reconstituted, if so, the purpose of the reconstitution; and
- (d) new developments achieved in the field of NARCO-coordination since the formation of the NCORD mechanism?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): In order to facilitate coordination between various Central & State stakeholders on matters related to drug law enforcement, Government of India constituted Narco-Coordination (NCORD) mechanism on 22.11.2016. The Government of India on 29.07.2019 further restructured NCORD mechanism by establishing 4-tier Narco Coordination

Central & State Drug Law Enforcement Agencies and other stake holders in the field of controlling drug trafficking and drug abuse in India. Keeping in view the necessity for improving coordination among various stakeholders in policy matter as also for improving NCORD mechanism to tackle field level issues, the NCORD mechanism was further restructured on 25.03.2022. Government of India also added new members as and when required subsequently. The current 4-tier structure of the NCORD mechanism is at Annexure-I.

The drive against the menace posed by drugs to societal wellbeing and national security has gathered traction with the advent of NCORD mechanism. NCORD portal by Narcotics Control Bureau (NCB) has become a gateway for all drug and NCB related information and also act as a total Knowledge Management System (KMS). It has also helped in enhanced inter-agency coordination, real time intelligence sharing, focused action against drug networks, review and monitoring of strategies, enhancing capacity building in handling drug related cases, adoption of advanced technologies, targeting financial investigation and property confiscation

of drug traffickers, improving de-addiction & rehabilitation programs and promoting anti-drug abuse awareness, etc. In addition, new initiatives like Madak-Padarth Nished Asoochna Kendra (MANAS) - 24x7 toll-free helpline (1933), National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal, Mission SPANDAN – Partnership with spiritual institutions for awareness have emerged out of NCORD mechanism.

\*\*\*\*

## **Current 4-tier structure of the NCORD Mechanism**

## 1. Apex Committee (at the Central Government Level)

1. Union Home Secretary	- Chairperson
2. Secretary, Department of Revenue	- Member
3. Secretary, M/o Health & Family Welfare	- Member
4. Secretary, M/o Social Justice & Empowerment	- Member
<ol><li>Secretary, M/o Ports, Shipping &amp; Waterways</li></ol>	- Member
6. Secretary, M/o Chemicals & Fertilizers	- Member
7. Secretary, Department of Pharmaceuticals	- Member
8. Chairman, Central Board of Indirect Taxes & Customs	- Member
9. Chief Secretaries of all States	- Member
10. Director General of Police of all States	- Member
11. Special Secretary (IS), MHA	- Member
12. Director, Intelligence Bureau	- Member
13. The Drug Controller General (India)	- Member
14. Representative, Indian Navy	- Member
15. Director General, Indian Coast Guard	- Member
16. Director, National Crime Records Bureau	- Member
17. Director General, National Investigation Agency	- Member
18. Principal Director General, Directorate of Revenue Intelligence	- Member
19. Joint Secretary, IS-II, MHA	- Member
20. National Maritime Security Coordinator, National Security	- Member
Council Secretariat (NSCS)	
21. National Technical Research Organisation	- Member
22. Directorate of Enforcement (ED)	- Member
23. Director General, NCB	- Member Convener

### 2. Executive Committee (at the Central Government Level):

<ol> <li>Special Secretary (IS), M/o Home Affairs</li> <li>Director General, NCB</li> <li>Joint Secretary, Department of Revenue, MoF</li> <li>Joint Secretary, M/o Health &amp; Family Welfare</li> <li>Joint Secretary, M/o Social Justice &amp; Empowerment</li> <li>Joint Secretary, M/o Ports, Shipping &amp; Waterways</li> <li>Joint Secretary, M/o Chemicals &amp; Fertilizers</li> <li>Joint Secretary, Dept. of Pharmaceuticals</li> <li>Joint Secretary, (IS-II), MHA</li> <li>Joint Director, Intelligence Bureau</li> <li>Joint Drugs Controller (India)</li> <li>Pr. ADG, Directorate of Revenue Intelligence</li> <li>Commissioner, Anti-Smuggling, CBIC</li> <li>Inspector General, NIA</li> </ol>	- Chairperson
·	
11. Joint Drugs Controller (India)	- Member
12. Pr. ADG, Directorate of Revenue Intelligence	- Member
13. Commissioner, Anti-Smuggling, CBIC	- Member
14. Inspector General, NIA	- Member
15. Inspector General, NCRB	- Member
16. Representative, Indian Navy	- Member
17. Inspector General, Indian Coast Guard	- Member
18. Central Director, National Technical Research Organisation	- Member
19. Representative of Central Economic Intelligence Bureau, DOR	- Member
20. Special Director (Intelligence), Enforcement Directorate(ED)	- Member
21. Dy. Director General, NCB	- Member-Convener

# R.S.US.Q. NO. 389 FOR 23.07.2025 <u>ANNEXURE-I</u>

#### 3. State Level NCORD Committee

1. Chief Secretary of the State	- Chairperson
2. Additional Chief Secretary (Home) of the State/	- Member
Secretary (Home)/Secretary (Home) of the State	
3. Director General of Police	- Member
4. Principal Secretary, State Health & Family Welfare	- Member
5. Principal Secretary, Department of Social Welfare	- Member
6. Principal Secretary, Department of Forests	- Member
7. Principal Secretary, Department of Agriculture	- Member
8. Principal Secretary, State Excise	- Member
9. Principal Secretary, Department of Education	- Member
10. Representative, Costal Police (In coastal States)	- Member
11. Chairman, Port Trust (In coastal States)	- Member
12. Representative, Indian Navy (In coastal States)	- Member
13. Representative, Indian Coast Guard (In concerned States)	- Member
14. Jurisdictional Addl. Director General, DRI	- Member
15. Dy. Narcotics Commissioner, CBN (In concerned States)	- Member
16. DIG, Railway Protection Force	- Member
17. Post Master General, India Post	- Member
18. State Drug Controller /FDA	- Member
19. Director, SFSL	- Member
20. Jurisdictional IG of Border Guarding Agencies (In Border State	s) - Member
21. Representative of State Maritime Board (In coastal States)	- Member
22. Jurisdictional Regional DDG, NCB	- Member
23. Representation of MHA (Intelligence Bureau)	- Member
24. Zonal Head, Directorate of Enforcement (ED)	- Member
25. Representatives of Competent Authority & Administrator	- Member
[SAFEM (FOP) Act], DoR in State level Committee	
26. Jurisdictional Zonal Director, NCB	- Member Convener

### 4. District Level Committee in Districts:

District Magistrate	<ul> <li>Chairperson</li> </ul>
District Superintendent of Police	<ul> <li>Member Convener</li> </ul>
3. Representative of State Deptts Education/Health/Social Justine	stice - Member
4. Representative of State DepttsForest and Agriculture	- Member
<ol><li>Jurisdictional AC/DC of Customs/Central GST</li></ol>	- Member
6. Representative of Border Guarding Agencies (For border Dis	stricts) - Member
7. Representative of Indian Coast Guard (In coastal Districts)	- Member
8. SDM of affected areas	- Member
9. District Drugs Inspector	- Member
10. Representative of NCB	- Member
11. Representative of Port authorities (In Coastal Districts)	- Member
12. Representation of MHA (Intelligence Bureau)	- Member

-----